

WEDNESDAY, THE 9TH DAY OF SEPTEMBER 2026

IA 1/2026 IN EL.PET. No. 6 of 2026

C.H. RASHEED

VS

N.K. AKBAR & OTHERS

ADVS FOR PETITIONER/S:

SRI.P.MARTIN JOSE, SHRI.AJAY BEN JOSE, SRI.MANJUNATH MENON,
SHRI.HARIKRISHNAN S., SMT.ANNA LINDA EDEN

ADVS FOR RESPONDENT/S:

HARISANKAR V. MENON, J.

Election Petition No.6 of 2026

Dated this the 9th day of September, 2026

ORDER

Heard Sri.S.Sreekumar, the learned Senior Counsel, represented by Sri.Ajay Ben Jose, the learned counsel for the petitioner.

2. Admit. Issue notice by speed post to the respondents.

3. Post on 23.10.2026.

I.A.No.1 of 2026.

4. Heard Sri.S.Sreekumar, the learned Senior Counsel, represented by Sri.Ajay Ben Jose, the learned counsel for the petitioner.

5. The election petition has been presented by the petitioner alleging the commission of corrupt practices by the 1st respondent under the provisions of Sections 123(3A) and 123(4) of the Representation of Peoples Act, 1957 by publication of various materials like palmphlets, videos in public portals like google and facebook.

6. The captioned interlocutory application has been presented by the applicant, seeking an appropriate direction to;

- 1) Grievance Officer, Meta Platforms, INC.,
Unit 28 and 29, The Executive Centre, Level 18,
DLF Cyber City, Building No. 5, Tower A,
Phase III, Gurugram – 122002, Haryana, India.
- 2) Meta Platforms, INC.,
(Facebook Service Provider), 1 Meta Way,
Menlo Park, California 94025, USA,
represented through its Authorised Officer,
- 3) Resident Grievance Officer for Youtube,
Google LLC – India Liaison Office,
Unit No, 26, The Executive Center, Level 8,
DLF Centre, Sansad Marg, Connaught Place,
New Delhi – 110001.
- 4) Google India Private Limited,
(Authorized representative of Google LLC in India),
No.3, RMZ Infinity, Tower-E, Old Madras Road,
Bengaluru, Karnataka – 560016.
- 5) Google LLC (Parent entity of Youtube),
1600 Amphitheatre Parkway,
Mountain View, California, USA,
represented through its Authorised Officer.

to preserve the contents, and information, including but not limited to the original uploaded images, original uploaded videos, upload logs, account/page activity records, edit history, deletion history, page administrator records, timestamps, metadata, audit logs, server records, content identifiers, engagement statistics, comments, reactions, shares and other electronically stored information and all other back hand data of the following, namely :-

- (A) The Facebook page of the 1st respondent having name “NK Akbar MLA” with URL <https://www.facebook.com/>

nkakbarmila between the period from 16-03-2026 to 04-05-2026;

- (B) The Facebook account by name "**Sumesh C**" of Sri.C.Sumesh with the URL "<https://www.facebook.com/share/1SBwNnxeXx/?mibextid=wwXlfr>" between the period from 16-03-2026 to 04-05-2026 and his Facebook post with the link "<https://www.facebook.com/share/r/18KyYnomgJ/?mibextid=wwXlfr>";
- (C) The Facebook page "**CPIM Chavakkad AC**" with the URL "<https://www.facebook.com/share/19DM3D6mpN/?mibextid=wwXlfr>" between the period from 16-03-2026 to 04-05-2026 and the Facebook post with the link "<https://www.facebook.com/share/r/1BYWDb6wVe/?mibextid=wwXlfr>";

to preserve the contents, and information, including but not limited to the original uploaded videos, upload logs, account/page activity records, edit history, deletion history, page administrator records, timestamps, metadata, audit logs, server records, content identifiers, engagement statistics, comments, reactions, shares and other electronically stored information and all other back hand data of the following, namely:-

- (A) The video on the YouTube channel bearing the name "@VikasanaRekha26." displayed on scanning the "QR Code" printed alongside the Malayalam caption "സ. കെ.പി. വത്സലൻ കൊലപാതകം - QR കോഡ് സ്കാൻ ചെയ്യുക" in Annexure-C through the following URL:- <https://youtube.com/shorts/xgeGBeA3kBU?feature=shared>.

7. On a *prima facie* consideration of the averments in the election petition as well as the affidavit accompanying this

application, this Court is of the opinion that an interim direction as sought for is to be granted.

8. Hence, there will be a direction to the Grievance Officer, Meta Platforms, INC., Meta Platforms, INC., represented by its Authorised Officer, the Resident Grievance Officer for YouTube, Google India Private Limited (Authorized representative of Google LLC in India), and the Google LLC (Parent entity of Youtube), represented through its Authorised Officer, to preserve the contents/information with respect to the uploaded videos etc. referred to above till further orders.

The petitioner would be entitled to communicate the afore order to the afore parties through e-mail for compliance.

Sd/-

HARISANKAR V. MENON
JUDGE

anm